

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

Regional Bench COURT-2.

Service Tax Appeal No. 21068 of 2014

[Arising out of the Order-in-Appeal No. 315/2013-S.T dated 13.12.2013 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals), Cochin-18]

Sanjeev Nair

Khedaram, P.O., Maradu, Ernakulam,
Kerala - 682304

.....Appellant

VERSUS

Commissioner of Central Excise and Service Tax

Cochin

C R Building, I S Press Road, Ernakulam,
Cochin, Kerala - 682018

..... Respondent

Appearance

None for Appellant

Mr. Vinod Kumar Garhwal, Authorized Representative for Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER No. 21903 of 2025

Date of Hearing: 26.11.2025

Date of Decision: 26.11.2025

AS PER: P. A. AUGUSTIAN

When the appeal came up for hearing, Learned Counsel for the Appellant through letter submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned AR for the department submitted that the availment of the scheme has been

accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A.Augustian)
Member (Judicial)

(R. Bhagya Devi)
Member (Technical)

Sasi